

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:283
ANSWERED ON:24.11.2005
APPOINTMENT OF DEALERS
Patel Shri Kishanbhai Vestabhai

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government proposes to give more powers to public sector oil and gas companies for appointment of dealers;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the manner in which the Government will check misuse of powers by these companies

Answer

MINISTER OF PETROLEUM & NATURAL GAS AND PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR)

(a) to (c): Based on certain broad parameters already advised by the Government to the public sector oil marketing companies (OMCs), the latter have framed their guidelines for the selection/appointment of retail outlet dealerships, LPG distributorships and SKO-LDO dealerships, and have been making selections in terms of these guidelines. These guidelines, which are objective and transparent in nature, provide for a detailed procedure to be followed by the OMCs in making selection of dealers/distributors. The procedure includes selection of dealers/distributors by the selection committee of the OMC concerned on the basis of evaluation of the suitability of the candidates vis-à-vis certain laid down parameters. Further, the guidelines provide for a grievance redressal mechanism and it is on the basis of this mechanism that complaints/ grievances related to the selection of dealers/distributors is dealt with by the OMCs. As and when any complaint/representation is received by the Government against the selection/ appointment of dealers/distributors, this is looked into and, if required, the OMC concerned takes appropriate remedial action.